

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 68/94 in
O.A. NO. 164/90

New Delhi this the 12th day of May, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Hari Om S/O Rameshwar Dayal,
Casual Khalasi,
R/O Nagala Chandra Bhan Tarah,
Mathura (U.P.)

... Petitioner

(By Advocate Shri B. L. Madhok for Shri
B. S. Maine)

Versus

1. Shri V. Santhanam,
General Manager,
Railway Electrification,
Allahabad.

2. Shri V. Santhanam,
Dy. Chief Project Manager,
Railway Electrification,
Mathura.

... Respondents

(By Advocate Shri H. K. Gangwani)

O R D E R (ORAL)

Shri Justice V. S. Malimath -

From the reply and the annexures we are satisfied that the judgment of the Tribunal has been complied with. The petitioner has admittedly been reinstated. There is some problem regarding treating the petitioner as having acquired temporary status. Firstly, an order was made conferring temporary status on the petitioner on 19.7.1993. Subsequently, the said order was recalled and his temporary status was cancelled on 5.10.1993. On further representation, that question was re-examined and it is stated in the reply that temporary status on Shri Hari Om has been conferred vide office

order No. P-3/94 dated 6.1.1994. Though copy of the said order has not been produced along with the reply, there is no good reason to reject the sworn statement giving the particulars of the order by which temporary status has been conferred on the petitioner. We, therefore, accept the statement in the reply and hold that the petitioner has been given temporary status by order dated 6.1.1994. The respondents shall furnish a copy, if they have not already done so, of the order conferring temporary status on the petitioner to him or his counsel within two weeks.

2. As the judgment has since been complied with, these proceedings are dropped.

P. T. Thiruvengadam
(P. T. Thiruvengadam)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman

/as/